

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 280/MP/2022

- Subject** : Petition under Section 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regultaory Commsission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No.5.12 of NLDC's Procedure for Computation and Sharing of Inter-State Transmission System Charges and Regulation 111 to 113 & 115 of Central Electricity Regultaory Commsission (Conduct of Business Regulations), 1999 directing NLDC to implement the provisions of 2020 Sharing Regulations and detailed procedure and to exclude the quantum drawn through State Transmission Network from the total LTA considered for computation of ISTS charges and losses.
- Date of Hearing** : 21.2.2023
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Company of Karnataka Limited (PCKL)
- Respondents** : Power System Operation Corporation Limited (NLDC) & 3 others
- Parties present** : Shri S. Vallinayagam, Advocate PCKL
Shri Bhanu Prakash Pandey, CTUIL

Record of Proceedings

The instant petition is filed by Power Company of Karnataka Limited (PCKL) for directions to NLDC to exclude the quantum drawn through State Transmission Network from the total LTA considered for computation of ISTS charges and losses of the Petitioner, in accordance with 2020 Sharing Regulations and the detailed procedure.

2. The Commission observed that this matter was discussed along with other matters in the 39th meeting of SRPC wherein it was decided that Petitioner is liable to bear the transmission charges for the total amount of LTA granted. In response to the Commission's query, the learned counsel for CTUIL submitted that in the 39th meeting of SRPC held on 6.12.2021, Karnataka Power Transmission Corporation Limited (KPTCL)



was present.

3. The Commission directed CTUIL to furnish the following information on affidavit by 20.3.2023, with an advance copy to the Petitioner.

i. Copy of LTA granted to NTPC Kudgi TPS.

ii. Whether intra-State transmission system has been planned and commissioned to evacuate power from NTPC Kudgi TPS, if yes, then for what quantum? What was the LTA quantum that NTPC Kudgi TPS applied for?

4. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit the petition, issue notice.

(b) The Respondents to file their reply by 20.3.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 10.4.2023.

(c) A technical person from PCKL, who is aware of the issues involved in the matter, should be present on the next date of hearing.

5. The Commission also directed the parties to comply with the directions within the specified timeline and observed that no extension of time will be granted.

6. The Petition shall be listed for further hearing on 13.4.2023 along with Petition No. 224/MP/2022.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

